

25.06.2020

Present: Mr. Lalit Mohan, learned PP for CBI.

Sh. Alphi Chugh, learned counsel for accused no. 1 and 2 with
accused no. 1 and 2.

Sh. Jagdeep Sharma, learned counsel for accused no. 5 with
accused no. 5.

Sh. Praveen Aggarwal, legal aid counsel for accused no. 7
with accused no. 7.

Sh. Hitender Kapur, learned counsel for accused no.6 & 8
with accused no.6 & 8.

Proceedings in the case have been taken place by way of video
conferencing on Cisco Webex application.


Matter was listed for remaining arguments of Sh. Praveen
Aggarwal, legal aid counsel for accused no. 7 who is also present
today in the proceedings. I have heard final arguments of learned
legal aid counsel for accused no. 7. Learned PP for CBI has rebutted
the same.

All the counsel have already addressed the arguments. Sh.
R.S. Gulia Advocate counsel for accused no. 4 had already
addressed his arguments earlier in the regular court. Still Mr. R.S.
Gulia would be at liberty to file written arguments, if any, within a
week from today or can also address arguments by video
conferencing if he so desires. Accordingly, since all the counsels for
the accused persons have addressed their arguments, put up this
matter for orders/clarification, if any, on 08.07.2020 at 12.30 PM in



the actual court. All the accused are directed to appear in person along with their counsel.

All the accused are required to file bonds in terms of Section 437A Cr.P.C. for a sum of Rs. 25,000/- with one surety by mail to the email ID of this court within three days from today.


(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
25.06.2020

CBI v. I.C. Textiles Ltd. & ors.
CC No. 03/2020

25.06.2020

Present: Sh. Lalit Mohan, learned PP for CBI along with IO Inspector Alok Tiwari.

This matter has been taken up by way of video conferencing.

Since the case is at the initial stage as charge sheet in this case was filed in the month of January 2020. However, cognizance in this matter was not taken as the sanction for three public servants named accused in the charge sheet was not obtained by the IO by then. On the request from the CBI time was given for taking the sanction as per law. Even on 14.02.2020, matter was taken up and then it had to be adjourned till 23.03.2020 as the sanction had not been taken by then. In the meantime, since there was lockdown order court proceedings were not taken up.

In terms of latest practice directions issued from the Hon'ble High Court of Delhi this case has been taken up by video conferencing. Today IO Inspector Alok Tiwari has verbally informed to this court that sanction for three public servants named accused in this case have been declined by CVC. In this regard, he is required to give written report on the mail ID of the court so that same may be made part of the record. Since the IO submits that he is going to move an appropriate application for transfer of the proceedings before the learned CMM in respect of other accused for whom the offences are triable before Magistrate. IO has sought time for taking approval from the appropriate authority and then to move



an application. In the interest of justice, last opportunity given.

Put up this matter now on 15.07.2020 either in the actual court
or in virtual court.



(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
25.06.2020

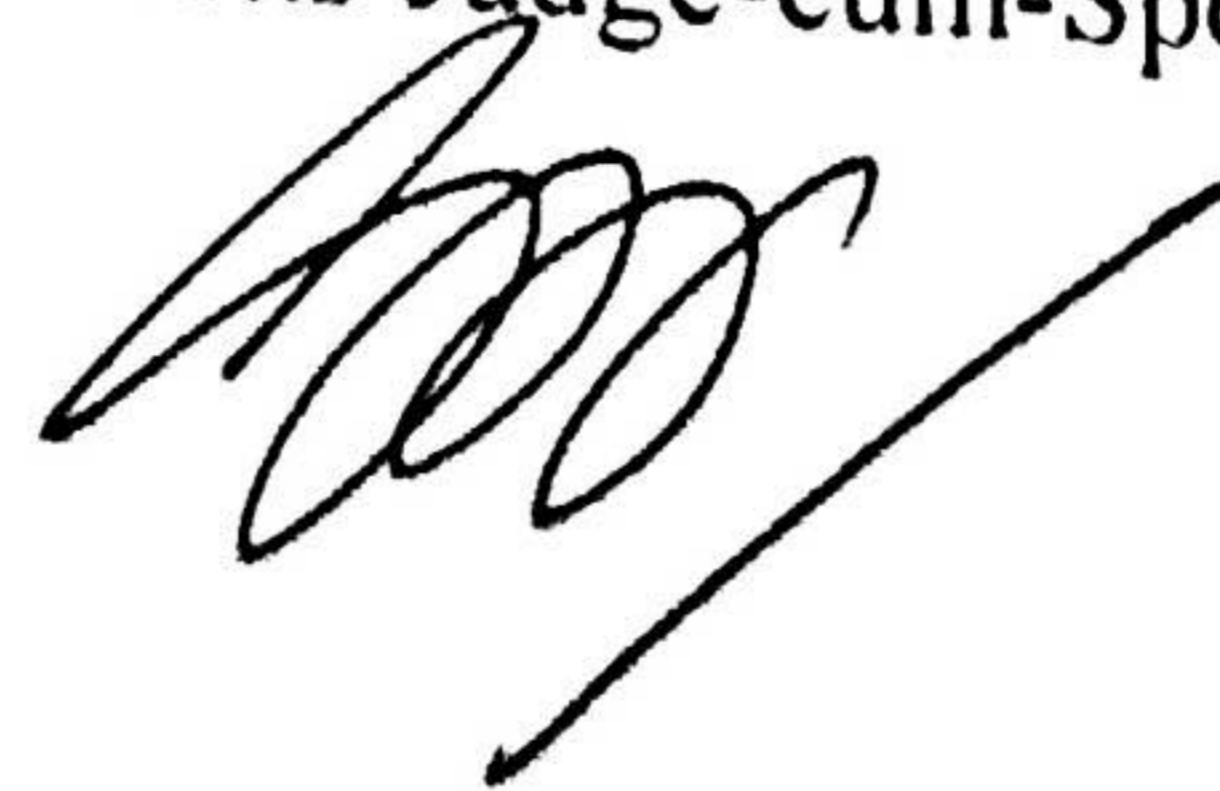
25.06.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Proceedings in the case have been taken place by way of video conferencing on Cisco Webex application as per the practice directions issued from Hon'ble High Court of Delhi vide letter No. 17/DHC/2020 dated 14.06.2020.

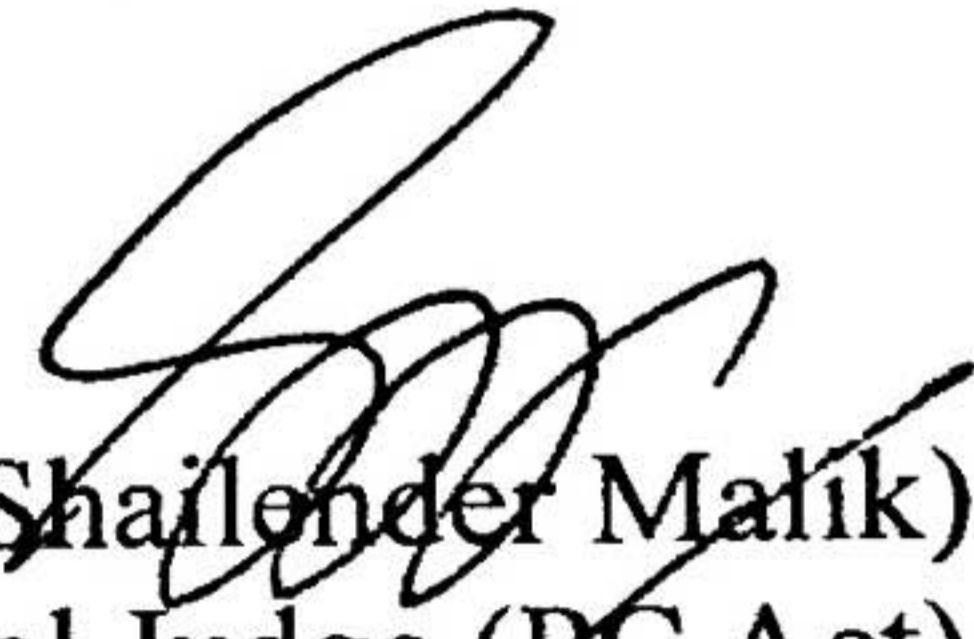
This matter was listed for arguments on charge. As per the modalities/guidelines for video conferencing, notice was issued by WhatsApp for taking the consent of lawyers of the accused persons for addressing their arguments by video conferencing. In this regard, learned counsel for accused no. 2, 4 and 6 though have sent their consent for arguments by video conference. However, Sh. Rajesh Arora Advocate counsel for accused no. 3 Lalit Kumar Jolly and Sh. Rajiv Mohan Advocate counsel for accused no. 5 Mandeep Singh Ahuja have sent their refusal for addressing arguments by video conference.

Since it is mandatory that consent of each of the counsel and the accused persons must be there for taking up the proceeding by video conference. Therefore, this matter cannot proceed ahead by video conferencing. Accordingly, matter is being adjourned to be taken up as per the date already declared in the circular issued from the office of learned District & Sessions Judge-cum-Special Judge



... Ltd. & ors.

(CBI) (PC Act), Rouse Avenue District Courts whereby other cases
have been adjourned en-bloc.



(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
25.06.2020

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CBI v. Neetu Sharma & ors.
CC No. 126/2019

25.06.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

None for accused.

Proceedings in the case have been taken place by way of video conferencing on Cisco Webex application as per the practice directions issued from Hon'ble High Court of Delhi vide letter No. 17/DHC/2020 dated 14.06.2020.

This matter is listed for proceedings u/s 313 Cr.P.C. Notice was issued to lawyers in electronic form for furnishing their consent to proceed further in the matter by way of video conferencing.

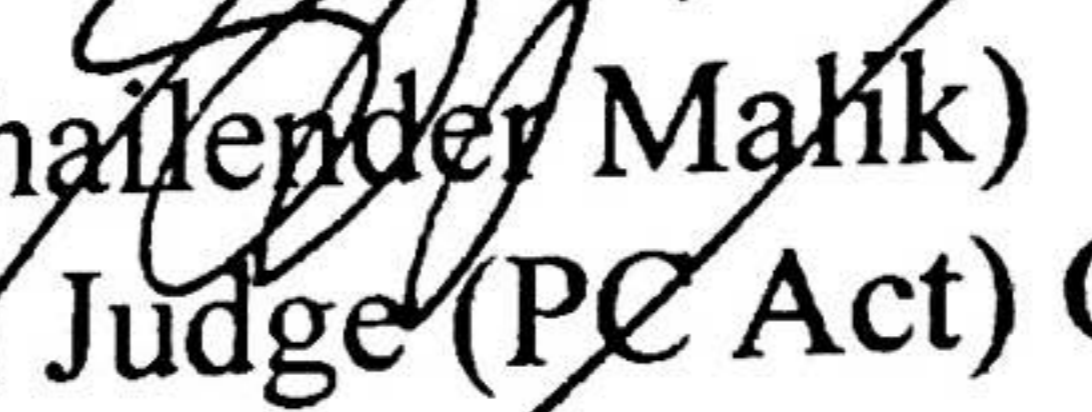
Reader of this court has informed that Mr. Anindya Malhotra counsel for accused no. 1, 2 and 3 has sought some more time for taking necessary instructions from his clients to proceed ahead in the matter by video conference. In the interest of justice, more time is given to the counsel for taking necessary instructions and to furnish his consent as per the modalities issued from the office of learned District & Sessions Judge-cum-Special Judge (CBI) (PC Act), Rouse Avenue District Courts. Concerned counsel should also be sent the latest guidelines and directions issued from Hon'ble High Court of Delhi in this regard.

Mr. Pankaj counsel for accused no. 4 has not been served with the notice. Accordingly, fresh notice be issued to this counsel.

Mr. Shantanu counsel for accused no. 5 has also sought some



time to furnish his consent for proceeding by video conference, if any, after taking instructions from his senior counsel as well as client. Accordingly, put up this matter now on 06.07.2020.


(Shalender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
25.06.2020